

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1733  
ANSWERED ON:23.03.2012  
NON GOVERNMENTAL ORGANISATIONS  
Singh Shri Ilyaraj ;Verma Shri Sajjan Singh

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) the norms prescribed for providing assistance to Non-Governmental Organizations (NGOs) engaged in various welfare activities meant for women and children;
- (b) the details of the funds released by the Union Government to these NGO's and utilised by them during each of the last three years, State-wise, UT-wise and Scheme-wise;
- (c) the details of proposals under consideration of the Union Government for grant of funds, State-wise and Scheme-wise;
- (d) whether the Government is monitoring/auditing the Performance of these NGOs;
- (e) if so, the findings thereof; and
- (f) the details of NGO's blacklisted during the said period, State-wise and Scheme-wise?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a)&(b): Yes Madam. The Government provides budgetary support to the Non-Governmental Organisations (NGOs) for implementation of welfare schemes for women and children such as Swadhar Greh, Ujjawala, Support to Training & Employment Programme for Women (STEP), etc. The norms for providing funds to NGOs are different for different schemes. Details of funds released to NGOs and utilised by them during the last three years, Scheme-wise, Year-wise are available in the Annual Reports of respective years which are available in the Library of the House.

The details are also available on the Ministry's website viz, [www.wcd.nic.in](http://www.wcd.nic.in).

(c): The proposals from NGOs, as and when received under various schemes, are scrutinized in the Project Sanctioning Committee (PSC) meetings, convened at regular intervals for approval. The proposals having deficiencies are returned to the State Governments/NGOs for rectification. The information for proposal under consideration is at ANNEXURE-A.

(d)&(e): The performance of NGOs is reviewed through periodical reports, review meetings and field visits by concerned State Government officials and Ministry of Women & Child Development Area Officers. Further grant under any scheme is released only to those NGOs whose performance is found satisfactory.

(f): The State-wise and Scheme-wise details of Non-Governmental Organisations working for the welfare of women and children blacklisted is available on the Ministry's website viz. [www.wcd.nic.in](http://www.wcd.nic.in).